

(1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 210 of 2021 (BZ)

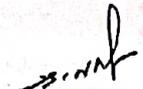
1. Vetrivel,
S/o Arumugam,
Meliruppu Village,
Panruti Taluk,
Cuddalore District.

..... Petitioners

-Vs-

1. The District Collector,
Cuddalore District,
Cuddalore.
2. The Commissioner
Geology and Mining
Guindy
Chennai
3. The Assistant Director,
Geology and Mining,
Cuddalore.
4. The Revenue Divisional Officer
Cuddalore.
5. The Thasildar,
Panruti Taluk,
Cuddalore District.
6. Deputy Superintendent of Police
Panruti Zone
Cuddalore District
7. The Inspector of Police
Kadambaliyur Police Station
Panruti Taluk
Cuddalore District.
8. The District Environment Engineer
Tamil Nadu Pollution Control Board
Sipcot Industries Complex
Kudikadu, Cuddalore District.
9. R.Krishnamoorthy
S/o Rajakannu
Meliruppu Village
Panruti Taluk
Cuddalore District.

...Respondents


**ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE**


**Collector,
Cuddalore District,
Cuddalore.**

3

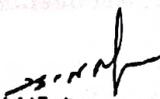
Individual Statement filed by the 1st respondent.

I, Balasubramaniam, S/o. Krishnanwamy aged about 50 years, working as District Collector, in Cuddalore District do solemnly affirm and sincerely state as follows:-

1) I submit that, I am the first respondent herein and I am well aware of the facts of the case from the available records.

2) It is submitted that the Hon'ble National Green Tribunal Southern Zone, Chennai, in its direction in O. A. No. 210/2021 dated 30.09.2021 has directed this respondent to file his independent statement within a period of two weeks. In compliance with the direction of the Hon'ble National Green Tribunal Southern Zone, Chennai, I am filing my individual statement as follows:

3) It is respectfully submitted that pertaining to the Original Application No. 210 of 2021 (SZ) filed before the Hon'ble National Green Tribunal Southern Zone, Chennai, by Thiru. Vetrivel S-o Arumugam, Meliruppu Village, Panruti Taluk, Cuddalore District, praying this Hon'ble Green Tribunal to pass an order directing the respondents 1 to 8 to initiate action against the 9th respondent Thiru. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti, this Hon'ble Green Tribunal has directed in its order dated 30.09.2021 to appoint a Joint Committee comprising of (i) the District Collector, Cuddalore District or a Senior Officer not below the rank of Revenue Divisional Officer, Cuddalore, as deputed by him, (ii) Assistant Director, Geology and Mining, Cuddalore District, (iii) District Environmental Engineer, Tamil Nadu Pollution Control Board, Cuddalore District to inspect the area in question and submit a factual as well as action taken report, if any violation of conditions imposed, whether there is any excess mining was done more than the permitted quantity, if any violation committed including recovery of penalty and royalty as provided under the respective mining Rules, apart from imposing environmental compensation for the damage caused to the environment whether there was any damage caused to the property of the applicant on account any alleged violation said to have been committed by the 9th respondent and whether there is any


ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE


Collector,
Cuddalore District,
Cuddalore.

3

violation of any specific or general conditions given in the mining lease regarding its implementation and closure etc, as well is found. In addition, this Hon'ble Green Tribunal also directed the Committee to submit the report to this Tribunal on or before 22.10.2021.

4) It is respectfully submitted that in accordance with the above direction given by the Hon'ble Green Tribunal in its order dated 30 September 2021, the committee comprising of the Revenue Divisional Officer, Cuddalore, Assistant Director, Geology and Mining, Cuddalore and the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore District inspected the abovesaid quarry in question and submitted the report. Though the field in question bearing S.No. 78/3A (1.72.50 Hects) in Original Application No.29/2021 and the field in question in this case are the same, to comply with the Hon'ble Green Tribunal in its order dated 30.09.2021 the Committee inspected the abovesaid quarry on 08.10.2021 and submitted the violations found as follows:

(i) Thiru Krishnamoorthy S/o Rajakannu, Melirruppu Village, Panruti Taluk, was given permission to a gravel quarry in S.F.No. 78/3A (1.38.00 Hectares) located in Semmedu Village, Panruti Taluk vide District Collector Proceedings Na.ka. 888/Mines/2016 for a period of two years (05.04.2018 to 04.04.2020) with the condition to dig only two meters depth to quarry 17056 cubic meters of gravel as per mining plan.

(ii) But the lessee did not follow the condition mentioned in the District Collector's Proceedings. He did not maintain the safety distance of 7.5 m from the adjacent patta lands in all direction except west direction. The Lessee, 9th respondent herein this case, has quarried to a depth of 4.5 Meters instead of permitted 2 meters as per the District Collector's Order. It has also been found during inspection that $104 \text{ m} * 82 \text{ m} * 4.5 \text{ m} = 38326$ Cubic meters Gravel was quarried i.e. the lessee has quarried 21320 cubic meters of gravel more than the permitted quantity.


ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE


Collector,
Cuddalore District,
Cuddalore.

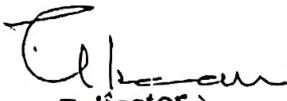
(iii) As the above violations are found during the inspection, the Committee recommended that Penalty may be imposed on the Lessee Thiru R.Krishnamoorthy S/o Rajakannu as per Rule 36(A) in the Tamil Nadu Minor Mineral Concession rules, 1959.

5) The Hon'ble Green Tribunal in its order dated 30.09.2021 directed to fix the environmental compensation, and to fix the royalty and as well as penalty to be recovered from the 9th respondent. In addition the Hon'ble Tribunal directed that whenever there is any violation found, apart from realising the penalty and royalty payable, it is also expected to assess the environmental compensation caused on account of the excess mining including cost of restoration of the damage caused to the environment as has been directed by the Principal Bench of National Green Tribunal in similar matters.

6) As the field in question bearing S.No. 78/3A (1.72.50 Hects) in Original Application No.29/2021 and the field in question in this case are the same, to comply with the order of the Hon'ble Tribunal in Original Application No. 29/2021, this Respondent already directed the authoritative penalty officer, i.e. the Revenue Divisional Officer, Cuddalore, to levy the penalty on the 9th respondent in this case, Thiru R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti, for the excess quarried gravel (i.e. 21320 Cubic meter) as per Rule 36(A) in the Tamil Nadu Minor Mineral Concession rules, 1959. In addition, as the Hon'ble Tribunal directed that, whenever there is any violation found, apart from realising the penalty and royalty payable, it is also expected to assess the environmental compensation. As such the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore was already directed to fix the environmental compensation for the violations found in the above said quarry.

7) The Revenue Divisional Officer in his order D.Dis A4/1274/2021 dated: 07.09.2021 already levied penalty amount for the excessively Quarried 21,320 cubic meter of gravel as per Tamil Nadu Minor Minerals Concession Rules 1959 - Rule 36(A) and it is detailed below, complying with the order of the Hon'ble Tribunal in Original Application No. 29/2021.

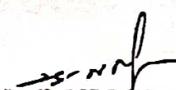

**ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE**


**Collector,
Cuddalore District,
Cuddalore.** 5/7

Details	Amount
Penalty for violation	Rs.25,000/-
Seigniorage for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.33/-)	Rs.7,03,560/-
Cost of minerals for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.160/-)	Rs.34,11,200/-
Penalty for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.33/-) (3 folds as per the Rule 36(A) of TNMMCR)	Rs.21,10,680/-
Total	Rs.62,50,440/-

8) In addition as per the directions of the Hon'ble Green Tribunal, the District Engineer, TNPCB, Cuddalore, already levied the environmental Compensation to be recovered from the 9th respondent excluding the Seigniorage and Cost of Minerals (since the above said penalty is already levied by the Revenue Divisional Officer, Cuddalore) as follows.

Sl. No.	Components of EC Calculation	
1.	Illegal Mined material by Violating the EC & mining lease in m3	21320 m3
2.	Seigniorage fee per m3	Rs.33
3.	Net Present Value of Material as per the existing Tamil Nadu Minor Mineral Concession Rules for the year 2017-18	Rs. 160
4.	Cost of Mineral based on Scheduled rate	Rs. 34,11,200
5.	Total cost of illegal mined material	Rs. 34,11,200
6.	Net present value of the ecological services foregone and Cost of Damage to Environment and pristine ecology (10% of the cost of illegal mined material)	Rs. 3,41,120
7.	Cost of mitigation and restoration (10% of the cost of illegal mined material)	Rs. 3,41,120
	Total (6+7) in Rs.	Rs. 6,82,240


 ASSISTANT DIRECTOR,
 GEOLOGY AND MINING
 CUDDALORE


 Collector,
 Cuddalore District,
 Cuddalore.

6/7

Hence as directed by the Hon'ble Green Tribunal in this case, the penalty action has already been taken by the Committee and the above said penalty has been levied (including the royalty and as well as penalty and also the environmental compensation) on Thiru. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village, Panruti.

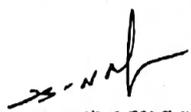
Therefore it is most respectfully prayed that the Hon'ble Green Tribunal may be pleased to consider the submission/report and pass such other orders as Hon'ble Court may deem fit based on the circumstances of the case and thus render justice.

Solemnly affirmed at
Chennai on this day.. 20th ..
October 2021 and signed his
Name in my presence.


Collector,
Cuddalore District,
Cuddalore.

7/7

BEFORE ME


ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE

Joint Inspection Report for NGT case O.A. 210/2021

Inspection Officers : 1. The Revenue Divisional Officer, Cuddalore.
2. The District Environmental Officer, Cuddalore.
3. The Assistant Director, Geology and Mining, Cuddalore.

Inspection date : 08.10.2021

Taluk and Village : Panruti Taluk – Semmedu Village

Inspection Motive : National Green Tribunal, SZ, Chennai O.A.No.210/2021, dated: 30.09.2021– Panruti Taluk, Meliruppu Village Thiru R.Krishnamoorthy, S/o.Rajakannu violated the rules while running a Gravel quarry in Semmedu Village- Reg.

Pertaining to O.A.No.210 of 2021 of the National Green Tribunal (SZ); Chennai, filed by the petitioner Thiru. Vetrivel, S/o. Arumugam in Meliruppu Village, Panruti Taluk, Cuddalore District, which alleged that the petitioner's land in Semmedu Village was affected during a quarry was run by the Lessee Thiru. Krishnamoorthy, S/o. Rajakannu violating the Government Rules. As per the direction of the National Green Tribunal (SZ), Chennai in O.A. No. 29/2021, a Joint inspection by the committee comprising the Revenue Divisional Officer, Cuddalore, the District Environmental Officer, Cuddalore, and the Assistant Director, Geology and Mining, Cuddalore was already carried out on 04.03.2021. As per the direction of the National Green Tribunal (SZ), Chennai in O.A. No. 210/2021, dt:30.09.2021, a Joint inspection by the committee was carried out once again on 08.10.2021 and the report is given as follows.

In the District Collector, Cuddalore, Proceedings Rc.No.888/Mines/2016, dated:05.04.2018 a quarry permission was given to Thiru. Krishnamoorthy, S/o. Rajakannu for a period of 2 Years (05.04.2018

to 04.04.2020) in S.F.No.78/3A (1.72.50 Hects) of Semmedu Village, Panruti Taluk. In the above proceedings, a permission was granted to quarry 17056 Cbm in S.F.No.78/3A in extent 1.38.0 Hects in total extent of 1.72.50 hec.

The following violations have been found during the joint inspection:

1. The Lessee did not follow the Condition No.1 mentioned in the District Collector's Proceedings, i.e., he did not maintain the safety distance of 7.5 m from the adjacent patta lands in all direction except west direction. The Lessee has quarried to a depth of 4.5 Meters instead of permitted 2 meters as per the District Collector's Proceedings.
2. It has been found during the inspection 104 M X 82 M X 4.5 M = 38326 Cbm Gravel was quarried. But as per the District Collector's Proceedings it was permitted to quarry only 17056 cbm of Gravel. But the Lessee has quarried 21320 Cbm more than the permitted quantity.

The above violations are noticed. Hence, it is hereby informed that as per the Tamil Nadu Minor Mineral Concession Rules, 1959 Rule 36 (A) and to comply with the National Green Tribunal (SZ), Chennai in O.A.29/2021, a Penalty amount to the tune of Rs.62,50,440/- (Rupees Sixty Two Lakh Fifty Thousand and Four Hundred and Forty only) was imposed on the Lessee Thiru.R.Krishnamoorthy, S/o.Rajakannu vide the Revenue Divisional Officer, Cuddalore, Order D.Dis.A4/1274/2021, Dt: 07.09.2021.

Sd/-XXXX
District Environmental Officer,
Cuddalore.

Sd/-XXXX
Assistant Director,
Geology and Mining,
Cuddalore

Sd/-XXXX
Revenue Divisional Officer,
Cuddalore.

-/translated copy/-

25. 11/10/21
**ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE**

(9)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 210 of 2021 (SZ)

1. Vetrivel,
S/o Arumugam,
Melirruppu Village,
Panruti Taluk,
Cuddalore District.

..... Petitioners

-Vs-

1. The District Collector,
Cuddalore District,
Cuddalore.
2. The Commissioner
Geology and Mining
Guindy
Chennai
3. The Assistant Director,
Geology and Mining,
Cuddalore.
4. The Revenue Divisional Officer
Cuddalore.
5. The Thasildar,
Panruti Taluk,
Cuddalore District.
6. Deputy Superintendent of Police
Panruti Zone
Cuddalore District
7. The Inspector of Police
Kadambaliyur Police Station
Panruti Taluk
Cuddalore District.
8. The District Environment Engineer
Tamil Nadu Pollution Control Board
Sipcot Industries Complex
Kudikadu, Cuddalore District.


**ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE**

9. R.Krishnamoorthy
S/o Rajakannu
Meliruppu Village
Panruti Taluk
Cuddalore District.

....Respondents

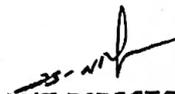
Individual Statement filed by the 3rd respondent.

I, Lalitha S/o. R. Arumugam aged about 39 years, working as Assistant Director, Geology and Mining, in Cuddalore District do solemnly affirm and sincerely state as follows:-

1) I submit that, I am the third respondent herein and I am well aware of the facts of the case from the available records.

2) It is submitted that the Hon'ble National Green Tribunal Southern Zone, Chennai, in its direction in O. A. No. 210/2021 dated 30.09.2021 has directed this respondent to file his independent statement within a period of two weeks. In compliance with the direction of the Hon'ble National Green Tribunal Southern Zone, Chennai, I am filing my individual statement as follows:

3) It is respectfully submitted that pertaining to the Original Application No. 210 of 2021 (SZ) filed before the Hon'ble National Green Tribunal Southern Zone, Chennai, by Thiru. Vetrivel S-o Arumugam, Meliruppu Village, Panruti Taluk, Cuddalore District, praying this Hon'ble Green Tribunal to pass an order directing the respondents 1 to 8 to initiate action against the 9th respondent Thiru. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti, this Hon'ble Green Tribunal has directed in its order dated 30.09.2021 to appoint a Joint Committee comprising of (i) the District Collector, Cuddalore District or a Senior Officer not below the rank of Revenue Divisional Officer, Cuddalore, as deputed by him, (ii) Assistant Director, Geology and Mining, Cuddalore District, (iii) District Environmental Engineer, Tamil Nadu Pollution Control Board, Cuddalore District to inspect the area in question and submit a factual as well as action taken report, if any violation of conditions imposed, whether there is any excess mining was done more than the


ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE

permitted quantity, if any violation committed including recovery of penalty and royalty as provided under the respective mining Rules, apart from imposing environmental compensation for the damage caused to the environment whether there was any damage caused to the property of the applicant on account any alleged violation said to have been committed by the 9th respondent and whether there is any violation of any specific or general conditions given in the mining lease regarding its implementation and closure etc, as well is found. In addition, this Hon'ble Green Tribunal also directed the Committee to submit the report to this Tribunal on or before 22.10.2021.

4) It is respectfully submitted that in accordance with the above direction given by the Hon'ble Green Tribunal in its order dated 30 September 2021, the committee comprising of the Revenue Divisional Officer, Cuddalore, Assistant Director, Geology and Mining, Cuddalore and the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore District inspected the abovesaid quarry in question and submitted the report. Though the field in question bearing S.No. 78/3A (1.72.50 Hects) in Original Application No.29/2021 and the field in question in this case are the same, to comply with the Hon'ble Green Tribunal in its order dated 30.09.2021 the Committee inspected the abovesaid quarry on 08.10.2021 and submitted the violations found as follows:

- (i) Thiru Krishnamoorthy S/o Rajakannu, Melirruppu Village, Panruti Taluk, was given permission to a gravel quarry in S.F.No. 78/3A (1.38.00 Hectares) located in Semmedu Village, Panruti Taluk vide District Collector Proceedings Na.ka. 888/Mines/2016 for a period of two years (05.04.2018 to 04.04.2020) with the condition to dig only two meters depth to quarry 17056 cubic meters of gravel as per mining plan.
- (ii) But the lessee did not follow the condition mentioned in the District Collector's Proceedings. He did not maintain the safety distance of 7.5 m from the adjacent patta lands in all


ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE

direction except west direction. The Lessee, 9th respondent herein this case, has quarried to a depth of 4.5 Meters instead of permitted 2 meters as per the District Collector's Order. It has also been found during inspection that 104 m * 82 m * 4.5 m = 38326 Cubic meters Gravel was quarried i.e. the lessee has quarried 21320 cubic meters of gravel more than the permitted quantity.

(iii) As the above violations are found during the inspection, the Committee recommended that Penalty may be imposed on the Lessee Thiru R.Krishnamoorthy S/o Rajakannu as per Rule 36(A) in the Tamil Nadu Minor Mineral Concession rules, 1959.

5) The Hon'ble Green Tribunal in its order dated 30.09.2021 directed to fix the environmental compensation, and to fix the royalty and as well as penalty to be recovered from the 9th respondent. In addition the Hon'ble Tribunal directed that whenever there is any violation found, apart from realising the penalty and royalty payable, it is also expected to assess the environmental compensation caused on account of the excess mining including cost of restoration of the damage caused to the environment as has been directed by the Principal Bench of National Green Tribunal in similar matters.

6) As the field in question bearing S.No. 78/3A (1.72.50 Hects) in Original Application No.29/2021 and the field in question in this case are the same, to comply with the order of the Hon'ble Tribunal in Original Application No. 29/2021, the first respondent, District Collector, Cuddalore, already directed the authoritative penalty officer, i.e. the Revenue Divisional Officer, Cuddalore, to levy the penalty on the 9th respondent in this case, Thiru R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti, for the excess quarried gravel (i.e. 21320 Cubic meter) as per Rule 36(A) in the Tamil Nadu Minor Mineral Concession rules, 1959. In addition, as the Hon'ble Tribunal directed that, whenever there is any violation found, apart from realising the penalty and royalty payable, it is also expected to assess the environmental compensation. As such the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore was already directed to fix the environmental compensation for the violations found in the above said quarry.

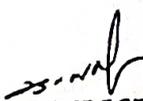

ASSISTANT DIRECTOR,
GEOLOGY AND MINING
CUDDALORE

7) The Revenue Divisional Officer in his order D.Dis A4/1274/2021 dated: 07.09.2021 already levied penalty amount for the excessively Quarried 21,320 cubic meter of gravel as per Tamil Nadu Minor Minerals Concession Rules 1959 – Rule 36(A) and it is detailed below, complying with the order of the Hon'ble Tribunal in Original Application No. 29/2021.

Details	Amount
Penalty for violation	Rs.25,000/-
Seigniorage for excessively Quarried Gravel of 21,320 cbm (1cbm – Rs.33/-)	Rs.7,03,560/-
Cost of minerals for excessively Quarried Gravel of 21,320 cbm (1cbm – Rs.160/-)	Rs.34,11,200/-
Penalty for excessively Quarried Gravel of 21,320 cbm (1cbm – Rs.33/-) (3 folds as per the Rule 36(A) of TNMMCR)	Rs.21,10,680/-
Total	Rs.62,50,440/-

8) In addition as per the directions of the Hon'ble Green Tribunal, the District Engineer, TNPCB, Cuddalore, already levied the environmental Compensation to be recovered from the 9th respondent excluding the Seigniorage and Cost of Minerals (since the above said penalty is already levied by the Revenue Divisional Officer, Cuddalore) as follows.

Sl. No.	Components of EC Calculation	
1.	Illegal Mined material by Violating the EC & mining lease in m3	21320 m3
2.	Seigniorage fee per m3	Rs.33
3.	Net Present Value of Material as per the existing Tamil Nadu Minor Mineral Concession Rules for the year 2017-18	Rs. 160
4.	Cost of Mineral based on Scheduled rate	Rs. 34,11,200
5.	Total cost of illegal mined material	Rs. 34,11,200


**ASSISTANT DIRECTOR,
 GEOLOGY AND MINING
 CUDDALORE**

6.	Net present value of the ecological services foregone and Cost of Damage to Environment and pristine ecology (10% of the cost of illegal mined material)	Rs. 3,41,120
7.	Cost of mitigation and restoration (10% of the cost of illegal mined material)	Rs. 3,41,120
	Total (6+7) in Rs.	Rs. 6,82,240

Hence as directed by the Hon'ble Green Tribunal in this case, the penalty action has already been taken by the Committee and the above said penalty has been levied (including the royalty and as well as penalty and also the environmental compensation) on Thiru. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village, Panruti.

Therefore it is most respectfully prayed that the Hon'ble Green Tribunal may be pleased to consider the submission/report and pass such other orders as Hon'ble Court may deem fit based on the circumstances of the case and thus render justice.

Solemnly affirmed at *Chennai*
 on this day.. *21st*
 October 2021 and signed his
 Name in my presence.

[Signature]
 ASSISTANT DIRECTOR,
 GEOLOGY AND MINING
 CUDDALORE

BEFORE ME

[Signature]
 SPL. REVENUE INSPECTOR
 ASSISTANT DIRECTOR
 GEOLOGY AND MINING
 CUDDALORE.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.210 of 2021 (SZ)

Vetrivel,
S/o. Arumugam,
Meliruppu Village,
Panruti Taluk,
Cuddalore District.
Pincode-607 103.
Mail id-vetrivel1106@gmail.com

.....Petitioner

-Vs-

1. The District Collector,
Collectorate,
Cuddalore District,
Pincode-607 001.
Contact No.04142230652
Mail id-collrcud@nic.in
2. The Commissioner,
(Mines and Minerals)
Geology and Mines Department,
Guindy, Chennai-600 032.
Contact No.044-22501874
Mail id-cgmchennai32@gmail.com
3. The Assistant Director,
(Mines and Minerals)
Geology and Mines Department,
Cuddalore District,
Cuddalore, Pincode-607 001.
Contact No.0414294001
Mail id-cuddaloremines@gmail.com
4. The Revenue Divisional Officer,
Cuddalore Revenue Division,
Cuddalore,
Pincode-607 001.
Contact No.9445000907
Mail id -rdocud-tncud@gmail.com
5. The Thasildar,
Panruti Taluk Office,
Panruti, Cuddalore District.
Pincode-607 106.
Contact No.0414242174
Mail id -tahsildarpanruti@gmail.com


JOINT DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

- 6. Deputy Superintendent of Police,
Panruti Zone, Panruti,
Cuddalore District,
Pincode-607 106.
Contact No.04142-242022
Mail id -dsppanruti@gmail.com
- 7. The Inspector of Police,
Kadambuliyur Police Station,
Kadambuliyur, Cuddalore District,
Pincode-607 103.
Mail id-cuddalorekadampuliyurps@gmail.com
- 8. The District Environment Engineer,
Tamil Nadu Pollution Control Board,
No.A3, Sipcot Industries Complex,
Kudikadu, Cuddalore.
Pincode-607 005.
Contact No.04142-239867
Mail id-deetnpcbud@gmail.com
- 9. R.Krishnamoorthy
S/o Rajakannu
No.213, South Street,
Meliruppu Village
Panruti Taluk
Cuddalore District.
Pincode-607 103.
Contact No & Mail ID -not known

....Respondents

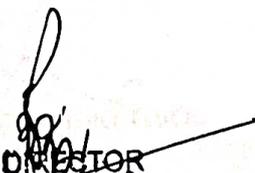
INDIVIDUAL STATEMENT FILED BY THE SECOND RESPONDENT

I, L.Nirmal Raj S/o. K.Lakshmana Perumal aged about 48 years, working as the Director, Department of Geology and Mining, Guindy, Chennai - 600 032 do hereby solemnly affirm and sincerely state as follows:-

I respectfully submit that I am the Second respondent herein and I am well aware of the facts of the case from the available records.

2) It is respectfully submitted that the Hon'ble National Green Tribunal Southern Zone, Chennai, in its direction in


JOINT DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032

O.A.No.210/2021, dated 30.09.2021 has directed the respondents to file independent statement without delay.

3) It is respectfully submitted that in compliance to the direction of the Hon'ble National Green Tribunal, Southern Zone, Chennai, I am filing my individual statement.

4) It is respectfully submitted that pertaining to the Original Application No.210 of 2021 (SZ) filed before the Hon'ble National Green Tribunal Southern Zone, Chennai, by the petitioner Thiru.Vetrivel, Cuddalore District, praying this Hon'ble National Green Tribunal to pass an order directing the respondents 1 to 8 to initiate Criminal action against the 9th respondent and also direct the respondents to restore the safety distance between the quarry land and the applicant's lands i.e. 7.5 metres in respect of S.F.Nos.90/3A and 78/2 by considering applicant's representation dated 03.11.2020 and 01.01.2021 and pass such further or other orders as it may deems fit and proper in the circumstances of the case and thus render justice.

5) It is respectfully submitted that this Hon'ble Green Tribunal has directed in its order dated 30.09.2021 to appoint a Joint Committee comprising of (i) the District Collector, Cuddalore, or a Senior Officer not below the rank of Revenue Divisional Officer, Cuddalore (ii) Assistant Director, Geology and Mining, Cuddalore District, (iii) District Environmental Engineer, Tamil Nadu Pollution Control Board, Cuddalore District to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found.

6) It is respectfully submitted that this Hon'ble Green Tribunal also ordered that the Committee is directed to ascertain as to whether (1) there is any violation of condition imposed committed by the 9th respondent, (2) whether any excess mining has been done than the permitted quantity, (3) Whether the 9th respondent


JOINT DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

had conducted quarrying not leaving the safety distance, thereby causing damage to the property of the applicant, (4) if there is any excess mining done, what is the quantity, (5) what is action taken by the authorities for recovery of value of the excess mined article, (6) if there is any damage caused to the environment, assess the extent of damage and also assess environment compensation for the damage caused to the environment including the cost required for restoration of damage caused to the environment, (7) if there is any loss of support caused or damage caused to the property of the applicant on account of the illegal mining done by the 9th respondent without leaving the safety distance as provided in the mining permission, what is the extent of damage caused and the expenses for restoring the damage by providing support of restoring the safety distance, (8) whether any pollution is being caused on account of illegal mining done and if so what are the remedial measures to be taken to avoid pollution being caused (9) Whether any heavy vehicles and heavy machineries are permitted under the lease for doing the mining and (10) whether 9th respondent is using any heavy vehicles or machineries in violation of such conditions imposed, if so what is the nature of action taken at the department level in this regard. In addition, this the Hon'ble National Green Tribunal has also directed the Committee to submit the report to this Tribunal on or before 22.10.2021.

7) It is respectfully submitted that in accordance with the above direction given by the Hon'ble Green Tribunal, the committee comprising of the Revenue Divisional Officer, Cuddalore, Assistant Director, Geology and Mining, Cuddalore and the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore District have inspected the above said quarry in question on 04.03.2021 and submitted a report. The findings of the inspection team are as follows:-

- i. The 9th respondent was given permission for quarrying gravel in S.F.No.78/3A, over an extent of 1.38.0 hecets.


JOINT DIRECTOR
 Department of Geology & Mining
 Guindy, Chennai - 600 032.


DIRECTOR
 Department of Geology & Mining
 Guindy, Chennai - 600 032.

(7)

situated in Semmedu Village, Panruti Taluk, Cuddalore District vide the District Collector Proceedings in Na.Ka.No.888/Mines/2016 for a period of two years from 05.04.2018 to 04.04.2020 with the condition for quarrying a quantum of 17,056 cubic metres upto 2 metres depth as per the approved mining plan.

- ii. The 9th respondent did not follow the condition mentioned in the Proceedings of the District Collector. The 9th respondent has not maintained the safety distance of 7.5 m from the adjacent patta lands in all the direction except western side of the permitted area. The 9th respondent has quarried upto a depth of 4.5 metres instead of 2 meters permitted in the order of the District Collector. During inspection, it was found that the 9th respondent has quarried a quantum 21,320 cubic meters of gravel more than the permitted quantity.
- iii. Since the above violations are found during the inspection, the Committee has recommended to impose penalty against the 9th respondent as per Rule 36(A) in the Tamil Nadu Minor Mineral Concession Rules, 1959.

8) It is respectfully submitted that in order to comply with the order of the Hon'ble National Green Tribunal, the District Collector, Cuddalore directed the Revenue Divisional Officer, Cuddalore to levy penalty for the excess quarrying of gravel (i.e. 21320 Cubic meter) as per Rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 vide the 1st respondent letter Na.Ka.No.67/Mines/2021, dated 10.04.2021. With regard to the environmental compensation, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Cuddalore was directed to fix the environmental compensation for the violations found in the above said quarry vide 1st respondent letter Rc.No.299/Mines/2020, dated 27.08.2021.


JOINT DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

9) It is respectfully submitted that the Revenue Divisional Officer, Cuddalore in his order D.Dis.A4/1274/2021, dated 07.09.2021 levied penalty amount for excess quarrying of 21,320 cubic metres of gravel as per the Rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 and the details are stated below.

Details	Amount
Penalty for violation	Rs.25,000/-
Seigniorage for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.33/-)	Rs.7,03,560/-
Cost of minerals for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.160/-)	Rs.34,11,200/-
Penalty for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.33/-) (3 folds as per the Rule 36(A) of TNMMCR)	Rs.21,10,680/-
Total	Rs.62,50,440/-

10) It is respectfully submitted that as per the direction of the Hon'ble National Green Tribunal, dated 16.08.2021 in O.A.No.29 of 2021, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Cuddalore has estimated the environmental Compensation to be recovered from the 9th respondent excluding the Seigniorage and Cost of Minerals (since the above said penalty has already been levied by the Revenue Divisional Officer, Cuddalore) as follows:

Sl. No.	Components of EC Calculation	
1.	Illegal Mined material by Violating the EC & mining lease in Cbm	21320 Cbm
2.	Seigniorage fee per Cubic meter	Rs.33
3.	Net Present Value of Material as per the existing Tamil Nadu Minor Mineral Concession Rules for the year 2017-18	Rs. 160


JOINT DIRECTOR
 Department of Geology & Mining
 Guindy, Chennai - 600 032.


DIRECTOR
 Department of Geology & Mining
 Guindy, Chennai - 600 032.

4.	Cost of Mineral based on Scheduled rate	Rs. 34,11,200
5.	Total cost of illegal mined material	Rs. 34,11,200
6.	Net present value of the ecological services foregone and Cost of Damage to Environment and pristine ecology (10% of the cost of illegal mined material)	Rs. 3,41,120
7.	Cost of mitigation and restoration (10% of the cost of illegal mined material)	Rs. 3,41,120
	Total (6+7) in Rs.	Rs. 6,82,240

11) It is respectfully submitted that the District Collector, Cuddalore has been requested to take necessary action against the offender in accordance with G.O.Ms.No.170 Industries Department, dated 05.08.2020 for filing private complaint against the offender before the competent authority vide letter Rc.No.1301/MM1/2021, dated 12.10.2021.

In view of the above, it is humbly prayed that pleadings made in this memo may please be taken on record and thus render justice.

Solemnly affirmed at Chennai on the ~~20th~~ October, 2021 and signed his name in my presence.


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.


JOINT DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

VERIFICATION

I, Thiru L.Nirmal Raj, I.A.S., working as Director, Department of Geology and Mining, Guindy, Chennai - 600 032 do hereby verified that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this ~~10~~²⁰ day of October 2021.


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

(23)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 210 of 2021 (SZ)

1. Vetrivel,
S/o Arumugam,
Melirruppu Village,
Panruti Taluk,
Cuddalore District.

..... Petitioners

-Vs-

1. The District Collector,
Cuddalore District,
Cuddalore.
2. The Commissioner
Geology and Mining
Guindy
Chennai
3. The Assistant Director,
Geology and Mining,
Cuddalore.
4. The Revenue Divisional Officer
Cuddalore.
5. The Thasildar,
Panruti Taluk,
Cuddalore District.
6. Deputy Superintendent of Police
Panruti Zone
Cuddalore District
7. The Inspector of Police
Kadambaliyur Police Station
Panruti Taluk
Cuddalore District.
8. The District Environment Engineer
Tamil Nadu Pollution Control Board
Sipcot Industries Complex
Kudikadu, Cuddalore District.


Personal Assisat to
Revenue Divisional Officer
Cuddalore.


REVENUE DIVISIONAL OFFICER
CUDDALORE

9. R.Krishnamoorthy
S/o Rajakannu
Meliruppu Village
Panruti Taluk
Cuddalore District.

....Respondents

Individual Statement filed by the 4th respondent.

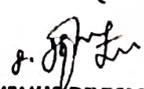
I, Adhiyaman Kaviyarasu, S/o. Shannugam aged about 27 years, working as Revenue Divisional Officer, Cuddalore Division, in Cuddalore District do solemnly affirm and sincerely state as follows:-

1) I submit that, I am the fourth respondent herein and I am well aware of the facts of the case from the available records.

2) It is submitted that the Hon'ble National Green Tribunal Southern Zone, Chennai, in its direction in O. A. No. 210/2021 dated 30.09.2021 has directed this respondent to file his independent statement within a period of two weeks. In compliance with the direction of the Hon'ble National Green Tribunal Southern Zone, Chennai, I am filing my individual statement as follows:

3) It is respectfully submitted that pertaining to the Original Application No. 210 of 2021 (SZ) filed before the Hon'ble National Green Tribunal Southern Zone, Chennai, by Thiru. Vetrivel S-o Arumugam, Meliruppu Village, Panruti Taluk, Cuddalore District, praying this Hon'ble Green Tribunal to pass an order directing the respondents 1 to 8 to initiate action against the 9th respondent Thiru. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti, this Hon'ble Green Tribunal has directed in its order dated 30.09.2021 to appoint a Joint Committee comprising of (i) the District Collector, Cuddalore District or a Senior Officer not below the rank of Revenue Divisional Officer, Cuddalore, as deputed by him, (ii) Assistant Director, Geology and Mining, Cuddalore District, (iii) District Environmental Engineer, Tamil Nadu Pollution Control Board, Cuddalore District to inspect the area in question and submit a factual as well as action taken report, if any violation of conditions imposed, whether there is any excess mining was done more than the

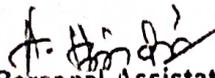

Personal Assisat to
Revenue Divisional Officer
Cuddalore.

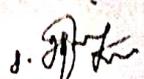

REVENUE DIVISIONAL OFFICER
CUDDALORE

permitted quantity, if any violation committed including recovery of penalty and royalty as provided under the respective mining Rules, apart from imposing environmental compensation for the damage caused to the environment whether there was any damage caused to the property of the applicant on account any alleged violation said to have been committed by the 9th respondent and whether there is any violation of any specific or general conditions given in the mining lease regarding its implementation and closure etc, as well is found. In addition, this Hon'ble Green Tribunal also directed the Committee to submit the report to this Tribunal on or before 22.10.2021.

4) It is respectfully submitted that in accordance with the above direction given by the Hon'ble Green Tribunal in its order dated 30 September 2021, the committee comprising of the Revenue Divisional Officer, Cuddalore, Assistant Director, Geology and Mining, Cuddalore and the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore District inspected the abovesaid quarry in question and submitted the report. Though the field in question bearing S.No. 78/3A (1.72.50 Hects) in Original Application No.29/2021 and the field in question in this case are the same, to comply with the Hon'ble Green Tribunal in its order dated 30.09.2021 the Committee inspected the abovesaid quarry on 08.10.2021 and submitted the violations found as follows:

- (i) Thiru Krishnamoorthy S/o Rajakannu, Melirruppu Village, Panruti Taluk, was given permission to a gravel quarry in S.F.No. 78/3A (1.38.00 Hectares) located in Semmedu Village, Panruti Taluk vide District Collector Proceedings Na.ka. 888/Mines/2016 for a period of two years (05.04.2018 to 04.04.2020) with the condition to dig only two meters depth to quarry 17056 cubic meters of gravel as per mining plan.
- (ii) But the lessee did not follow the condition mentioned in the District Collector's Proceedings. He did not maintain the safety distance of 7.5 m from the adjacent patta lands in all


Personal Assisat to
Revenue Divisional Officer
Cuddalore.

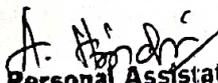

REVENUE DIVISIONAL OFFICER
CUDDALORE

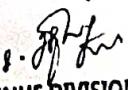
direction except west direction. The Lessee, 9th respondent herein this case, has quarried to a depth of 4.5 Meters instead of permitted 2 meters as per the District Collector's Order. It has also been found during inspection that $104 \text{ m} * 82 \text{ m} * 4.5 \text{ m} = 38326$ Cubic meters Gravel was quarried i.e. the lessee has quarried 21320 cubic meters of gravel more than the permitted quantity.

(iii) As the above violations are found during the inspection, the Committee recommended that Penalty may be imposed on the Lessee Thiru R.Krishnamoorthy S/o Rajakannu as per Rule 36(A) in the Tamil Nadu Minor Mineral Concession rules, 1959.

5) The Hon'ble Green Tribunal in its order dated 30.09.2021 directed to fix the environmental compensation, and to fix the royalty and as well as penalty to be recovered from the 9th respondent. In addition the Hon'ble Tribunal directed that whenever there is any violation found, apart from realising the penalty and royalty payable, it is also expected to assess the environmental compensation caused on account of the excess mining including cost of restoration of the damage caused to the environment as has been directed by the Principal Bench of National Green Tribunal in similar matters.

6) As the field in question bearing S.No. 78/3A (1.72.50 Hects) in Original Application No.29/2021 and the field in question in this case are the same, to comply with the order of the Hon'ble Tribunal in Original Application No. 29/2021, the first respondent, District Collector, Cuddalore, already directed the authoritative penalty officer, i.e. the Revenue Divisional Officer, Cuddalore, to levy the penalty on the 9th respondent in this case, Thiru R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti, for the excess quarried gravel (i.e. 21320 Cubic meter) as per Rule 36(A) in the Tamil Nadu Minor Mineral Concession rules, 1959. In addition, as the Hon'ble Tribunal directed that, whenever there is any violation found, apart from realising the penalty and royalty payable, it is also expected to assess the environmental compensation. As such the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore was already directed to fix the environmental compensation for the violations found in the above said quarry.


Personal Assistant to
Revenue Divisional Officer,
Cuddalore.


REVENUE DIVISIONAL OFFICER
CUDDALORE

7) I, the Revenue Divisional Officer, in the order D.Dis A4/1274/2021 dated: 07.09.2021 already levied penalty amount for the excessively Quarried 21,320 cubic meter of gravel as per Tamil Nadu Minor Minerals Concession Rules 1959 - Rule 36(A) and it is detailed below, complying with the order of the Hon'ble Tribunal in Original Application No. 29/2021.

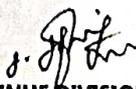
Details	Amount
Penalty for violation	Rs.25,000/-
Seigniorage for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.33/-)	Rs.7,03,560/-
Cost of minerals for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.160/-)	Rs.34,11,200/-
Penalty for excessively Quarried Gravel of 21,320 cbm (1cbm - Rs.33/-) (3 folds as per the Rule 36(A) of TNMMCR)	Rs.21,10,680/-
Total	Rs.62,50,440/-

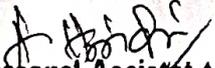
Hence as directed by the Hon'ble Green Tribunal in this case, the penalty action has already been taken by the Committee and the above said penalty has been levied (including the royalty and as well as penalty and also the environmental compensation) on Thiru. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village, Panruti.

Therefore it is most respectfully prayed that the Hon'ble Green Tribunal may be pleased to consider the submission/report and pass such other orders as Hon'ble Court may deem fit based on the circumstances of the case and thus render justice.

Solemnly affirmed at
Chennai on this day... 20th
October 2021 and signed his
Name in my presence.

BEFORE ME


REVENUE DIVISIONAL OFFICER
CUDDALORE


Personal Assistant to
Revenue Divisional Officer
Cuddalore.

கூட்டுபுலத்தணிக்கைகுறிப்பு

- புலத்தணிக்கை அலுவலர்கள் : 1. வருவாய் கோட்டாட்சியர்
கடலூர்
2. மாவட்ட சுற்றுச்சூழல் பொறியாளர்
கடலூர்
3. உதவி இயக்குநர்
புவியியல் மற்றும் சுரங்கத்துறை,
கடலூர்.

புலத்தணிக்கைநாள் : 08.10.2021.

புலத்தணிக்கைவட்டம் (ம) கிராமம் : பண்ருட்டி வட்டம் - செம்மேடு கிராமம்

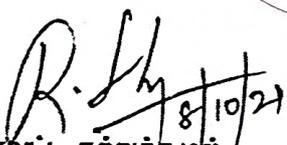
புலத்தணிக்கை நோக்கம் : தேசிய பசுமை தீர்ப்பாயம், சென்னை, கடித எண். 210/2021, தேதி: 30.09.2021 பண்ருட்டி வட்டம், மேலிருப்பு கிராமம், திரு. R. கிருஷ்ணமூர்த்தி த-பெ ராஜகண்ணு என்பவர் விதிமுறைகளை பின்பற்றாமல் செம்மேடு கிராமத்தில் உள்ள பட்டா நிலத்தில் குவாரி நடத்தியது - தொடர்பாக.

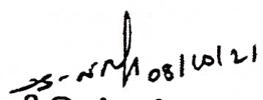
பார்வையில் கண்டுள்ள தேசிய பசுமைதீர்ப்பாயம், சென்னை, அவர்களின் கடிதத்தில் கடலூர் மாவட்டம், பண்ருட்டி வட்டம், மேலிருப்பு கிராமத்தைச் சேர்ந்த திரு. வெற்றிவேல் த-பெ ஆறுமுகம் என்பவர் செம்மேடு கிராமத்தில் தனக்கு சொந்தமான நிலத்திற்கு பண்ருட்டி வட்டம், மேலிருப்பு கிராமத்தைச் சேர்ந்த திரு. கிருஷ்ணமூர்த்தி த-பெ ராஜகண்ணு என்பவர் செம்மேடு கிராமத்தில் குவாரி செய்ததில் அருகில் உள்ள தன்னுடைய நிலம் பாதிக்கப்பட்டதாகவும், குவாரி நடத்தி வந்த திரு. கிருஷ்ணமூர்த்தி த-பெ ராஜகண்ணு என்பவர் குவாரி விதிமுறைகளை பின்பற்றாமல் குவாரி செய்ததில் தன் நிலத்திற்கு பாதிப்பு ஏற்பட்டுள்ளதாக தெரிவித்ததின் தொடர்ச்சியாக தேசிய பசுமை தீர்ப்பாயம் கடித எண் 29/2021 ஆணையின்படி கடந்த 04.03.2021 அன்று மாவட்ட சுற்றுச்சூழல் பொறியாளர், கடலூர், உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கடலூர், மற்றும் வருவாய் கோட்டாட்சியர், கடலூர் ஆகியோருடன் கூட்டு புலத்தணிக்கை செய்தும் தேசிய பசுமை தீர்ப்பாயம் கடித எண் 210/2021, தேதி:30.09.2021 ஆணைக்கிணங்க 08.10.2021 அன்று மீண்டும் கூட்டு புலத்தணிக்கை மேற்கொள்ளப்பட்டு அதன் அறிக்கையை பின்வருமாறு தெரிவிக்கப்படுகிறது.

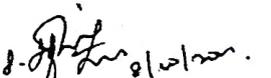
கடலூர் மாவட்டம், பண்ருட்டி வட்டம், மேலிருப்பு கிராமம், நெ. 213, தெற்கு தெருவை சேர்ந்த திரு. கிருஷ்ணமூர்த்தி த-பெ ராஜகண்ணு என்பவர் பண்ருட்டி வட்டம், செம்மேடு கிராமத்தில் புல எண். 78/3A-இன் மொத்த பரப்பளவு 1.72.50 ஹெக்டேர் (பட்டா எண். 78) இடத்தில் 1.38.0 ஹெக்டேர் பரப்பு இடத்தில் அங்கீகரிக்கப்பட்ட

சுரங்கத்திட்டத்தின்படி 2 மீட்டர் ஆழத்திற்கு சுமார் 17056 கனமீட்டர் அளவு மட்டுமே குவாரிப்பணி செய்து கிராவல் எடுத்துக்கொள்ள கடலூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணைகள் ந.க.எண்.888/கனிமம்/2016-இன்படி இரண்டு ஆண்டுகளுக்கு 05.04.2018 முதல் 04.04.2020 வரை அனுமதி வழங்கப்பட்டுள்ளது. புலத்தணிக்கையில் போது கீழ்க்காணும் விதிமீறல் கண்டறியப்பட்டது.

மேற்படி குவாரி நடத்தி வந்த திரு. கிருஷ்ணமூர்த்தி த-பெ ராஜகண்ணு என்பவர் புல எண் 78/3A என்ற தன்னுடைய பட்டா நிலத்தில் குவாரி செய்ததில் கடலூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணைகளில் குறிப்பிட்டுள்ள நிபந்தனை எண்.1 கடைப்பிடிக்கப்படவில்லை. அதாவது குவாரி அனுமதி வழங்கப்பட்ட புல எண். 78/3A மேற்கூறும் தவிர்த்து ஏனைய திசைகளில் அருகாமையில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விடப்படவில்லை என்பது புலத்தணிக்கையில் தெரியவருகிறது. மேலும் குவாரி உரிமதாரர் அனுமதிக்கப்பட்ட அளவான 2 மீட்டர் ஆழத்திற்கும் அதிகமாக சுமார் 4.5 மீட்டர் அல்லது சுமார் 15 அடிக்கு கனிமம் வெட்டி எடுக்கப்பட்டுள்ளது தெரியவருகிறது. மேற்படி புலத்தில் நீளம் 104மீ X 82மீ X 4.5மீ = 38376 கமீ. என்ற அளவுகளில் கனிமம் வெட்டி எடுக்கப்பட்டுள்ளது புலத்தணிக்கையில் உறுதி செய்யப்பட்டது. எனவே அரசு அனுமதிக்கப்பட்ட அளவான சுமார் 17056 கனமீட்டரை விட கூடுதலாக 21320 கமீ. அளவுள்ள கனிமம் வெட்டி எடுக்கப்பட்டுள்ளது விதிகளை மீறிய செயல் என்பதால் மேற்படி குவாரி உரிமதாரர் திரு. கிருஷ்ணமூர்த்தி த-பெ ராஜகண்ணு என்பவர் மீது தமிழ்நாடு சிறுகனிம சலுகை விதிகள் -1959 விதி 36(A)-இன் கீழ் அபராத நடவடிக்கை மேற்கொள்ள பரிந்துரை செய்யப்பட்டும் மேற்படி தேசிய பசுமை தீர்ப்பாயம் கடித எண் 29/2021 ஆணையின்படியும் குவாரி உரிமதாரர் திரு. கிருஷ்ணமூர்த்தி த-பெ ராஜகண்ணு என்பவருக்கு கடலூர் வருவாய் கோட்டாட்சியர் அவர்களின் ஆணை ப.மு. அ4/1274/2021 நாள்: 07.09.2021 இன்படி ரூ.62,50,440/- (ரூபாய் அறுபத்தி இரண்டு லட்சத்து ஐம்பதாயிரத்து நானூற்று நாற்பது மட்டும்) அபராதம் விதிக்கப்பட்டுள்ளது என்பதையும் இதன் மூலம் தெரிவிக்கப்படுகிறது..


மாவட்ட சுற்றுச்சூழல்
பொறியாளர்,
கடலூர்


உதவி இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
கடலூர்.


வருவாய் கோட்டாட்சியர்
கடலூர்